
(2022) 02 SEBI CK 0045

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 183, 323, 324, 325, 326, 327, 334, 337 Of 2019,
Miscellaneous Application No. 233, 234, 235 Of 2019

GKN Securities & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 15-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0045

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Mitravinda Chunduru, Manish Chhangani, Ravi Shekar Pandey, Samreen Fatima, Rashid Boatwalla, Aditya Vyas, Aditya Vyas, Rashid Boatwalla, Aditya Vyas, Somasekhar Sundaresan, Sonali Mathur, Prabhav Shroff, Harshit Jaiswal, S. Priya

Judgement

1. A request for adjournment has been made on behalf of National Stock Exchange Limited (NSE). The matters are accordingly adjourned.

List on April 18, 2022.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.